

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 570 of 2020**

**IN THE MATTER OF:**

**DB International (Asia) Ltd.**

**... Appellant**

**Versus**

**Abhilash Lal & Ors.**

**...Respondents**

**Present:**

**For Appellant :**

**Mr. Arun Kathpalia, Senior Advocate with  
Mr. Amar Gupta and Mr. Varghese Thomas,  
Advocates**

**For Respondents :**

**Mr. Krishnendu Datta, Ms. Manim Bharathi,  
Advocates for R-1 and R-2**

**Mr. Ramji Srinivasan, Senior Advocate with  
Ms. Shubhabrata Chakraborti, Advocate for R-3**

**Mr. Kunal Nimani, Advocate for R-4**

**O R D E R**  
**(Through Virtual Mode)**

**26.06.2020** Issue Notice on the Respondents.

Mr. Krishnendu Datta, learned counsel waives and accepts notice on behalf of Respondent Nos. 1 and 2. Mr. Ramji Srinivasan, learned Senior Counsel with Ms. Shubhabrata Chakraborti, Advocate waives and accepts notice on behalf of Respondent No. 3 (Committee of Creditors) and Mr. Kunal Nimani, Advocate waives and accepts notice on behalf of Respondent No. 4.

Respondents may file reply-affidavits within two weeks. Rejoinder, if any, may be filed within a week thereof.

List the matter 'for Admission (After Notice)' on **27<sup>th</sup> July, 2020**.

In the meantime, if any decision is taken that shall be subject to the outcome of the appeal.

**[ Justice Bansi Lal Bhat ]  
Acting Chairperson)**

**[ V.P. Singh ]  
Member (Technical)**

**[ Alok Srivastava ]  
Member (Technical)**

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